

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

Date : 21-02-2018 This petition was called on for hearing today.

For Petitioner(s) Mr.Vikas Chaudhary,Adv.
Mr. Adarsh Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

However, Ld.counsel submits that the respondent No.1 is absconding whereas the respondent No.2 is in Jail, the particulars of which have already been furnished in the Registry. Registry to verify, if so, issue notice accordingly. As far as respondent No.1 is concerned, Ld.counsel for the petitioner may take appropriate steps within four weeks.

List the matter again on 13.04.2018.

SANJAY PARIHAR
Registrar

SB